#### GOVERNMENT OF INDIA MINISTRY OF COMMERCE & INDUSTRY DEPARTMENT FOR PROMOTION OF INDUSTRY AND INTERNAL TRADE

### LOK SABHA

# UNSTARRED QUESTION NO. 1279. TO BE ANSWERED ON WEDNESDAY, THE 9<sup>TH</sup> FEBRUARY, 2022.

### STARTUPS

#### 1279. SHRI ABDUL KHALEQUE:

## Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state: वाणिज्य एवं उद्योग मंत्री

- (a) the number of Startups functioning across the country since 1st January 2019 to 31st December 2021 particularly in Assam, year-wise;
- (b) the total value of the Startups including those in Assam;
- (c) the total number of indirect employment generated by the Startups in Assam during the last three years, district-wise; and
- (d) the measures taken by the Government to popularise Startup ventures and support them in Assam?

#### ANSWER

## वाणिज्य एवं उद्योग मंत्रालय में राज्य मंत्री (श्री सोम प्रकाश) THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE & INDUSTRY (SHRI SOM PARKASH)

- (a): The total number of Startups recognized by Department for Promotion of Industry and Internal Trade(DPIIT) since 1<sup>st</sup> January 2019 to 31<sup>st</sup> December 2021 in the country, including Assam is placed at Annexure-I.
- (b): The valuation of Startups is industry driven and such data is not compiled by the Government.
- (c): The district wise details of employment, as reported by the Startups, in the State of Assam during the last three years is placed at **Annexure-II.**
- (d) The measures taken by the Government to popularise Startup ventures and support them in the country including Assam are placed at **Annexure-III.** All the initiatives under the Startup India are inclusive and are implemented across States, cities, towns and rural areas.

\*\*\*\*\*

# ANNEXURE REFERRED TO IN REPLY TO PART (a) OF THE LOK SABHA UNSTARRED QUESTION NO. 1279 FOR ANSWER ON 09.02.2022.

The total number of Startups recognized by Department for Promotion of Industry and Internal Trade (DPIIT) since 1<sup>st</sup> January 2019 to 31<sup>st</sup> December 2021 in the country, including Assam is as below:

Year	No of Recognized Startups in the Country	No of Recognized Startups in Assam
2019	11505	67
2020	14673	119
2021	20244	190
Grand Total	46422	376

\*\*\*\*\*\*

# ANNEXURE REFERRED TO IN REPLY TO PART (c) OF THE LOK SABHA UNSTARRED QUESTION NO. 1279 FOR ANSWER ON 09.02.2022.

The details of the total number of employment in the State of Assam including district wise distribution during the last three years is as below:

State	Total number of Employees					
	2019	2020	2021	2022	Grand Total	
Assam	733	877	1446	200	3256	

Districts	Number of Employees					
	2019	2020	2021	2022	Grand Total	
Baksa	4		2		6	
Barpeta		5	28		33	
Biswanath		4	6		10	
Bongaigaon	21	15	25		61	
Cachar	16	59	82	4	161	
Darrang			52		52	
Dhemaji		7	23		30	
Dhubri	4	23	15		42	
Dibrugarh	28	54	157		239	
Golaghat		3	21		24	
Guwahati			104	130	234	
Hailakandi		6	3		9	
Hojai			20		20	
Jorhat	10	19	94		123	
Kamrup	42	131	209	7	389	
Kamrup Metro	546	417	431	25	1419	
Karbi Anglong	5		3		8	
Karimganj		2	24		26	
Kokrajhar		38	10		48	
Lakhimpur		4	7		11	
Marigaon		9	35		44	
Nagaon		32	31		63	
Nalbari			8		8	
Sivasagar	8	14	17	1	40	
Sonitpur	41	25	16		82	
Tinsukia	8	10	23	33	74	

## ANNEXURE REFERRED TO IN REPLY TO PART (d) OF THE LOK SABHA UNSTARRED QUESTION NO. 1279 FOR ANSWER ON 09.02.2022.

#### Measures taken by the Government to popularise Startup ventures and support them

- i. <u>Startup India Action Plan</u>: An Action Plan for Startup India was unveiled on 16<sup>th</sup> January 2016. The Action Plan comprises of 19 action items spanning across areas such as "Simplification and handholding", "Funding support and incentives" and "Industry-academia partnership and incubation". The Action Plan laid the foundation of Government support, schemes and incentives envisaged to create a vibrant startup ecosystem in the country.
- ii. <u>Startup India: The Way Ahead</u>: Startup India: The Way Ahead at 5 years celebration of Startup India was unveiled on 16<sup>th</sup> January 2021 which includes actionable plans for promotion of ease of doing business for startups, greater role of technology in executing various reforms, building capacities of stakeholders and enabling a digital Aatmanirbhar Bharat.
- iii. <u>Startup India Seed Fund Scheme (SISFS)</u>: Easy availability of capital is essential for entrepreneurs at the early stages of growth of an enterprise. The capital required at this stage often presents a make or break situation for startups with good business ideas. The Scheme aims to provide financial assistance to startups for proof of concept, prototype development, product trials, market entry and commercialization. Rs. 945 crore has been sanctioned under the SISFS Scheme for period of 4 years starting from 2021-22. It will support an estimated 3,600 entrepreneurs through 300 incubators in the next 4 years.
- iv. <u>Fund of Funds for Startups (FFS) Scheme</u>: The Government has established FFS with corpus of Rs. 10,000 crore, to meet the funding needs of startups. DPIIT is the monitoring agency and Small Industries Development Bank of India (SIDBI) is the operating agency for FFS. The total corpus of Rs. 10,000 crore is envisaged to be provided over the 14th and 15th Finance Commission cycles based on progress of the scheme and availability of funds. It has not only made capital available for startups at early stage, seed stage and growth stage but also played a catalytic role in terms of facilitating raising of domestic capital, reducing dependence on foreign capital and encouraging home grown and new venture capital funds.
- v. <u>Ease of Procurement</u>: To enable ease of procurement, Central Ministries/ Departments are directed to relax conditions of prior turnover and prior experience in public procurement for all Startups subject to meeting quality and technical specifications. Further, Government e-Marketplace (GeM) Startup Runway; a dedicated corner for startups to sell products & services directly to the Government.
- vi. <u>Self-Certification under Labour and Environmental laws</u>: Startups are allowed to self-certify their compliance under 6 Labour and 3 Environment laws for a period of 3 to 5 years from the date of incorporation.

- vii. Income Tax Exemption for 3 years: Startups incorporated on or after 1st April 2016 can apply for income tax exemption. The recognised startups that are granted an Inter-Ministerial Board Certificate are exempted from income-tax for a period of 3 consecutive years out of 10 years since incorporation.
- viii. Exemption for the Purpose Of Clause (VII)(b) of Sub-section (2) of Section 56 of the Act: A DPIIT recognized startup is eligible for exemption from the provisions of section 56(2)(viib) of the Income Tax Act.
- ix. <u>Startup India Hub</u>: The Government launched a Startup India Online Hub on 19<sup>th</sup> June 2017 which is one of its kind online platform for all stakeholders of the entrepreneurial ecosystem in India to discover, connect and engage with each other. The Online Hub hosts Startups, Investors, Funds, Mentors, Academic Institutions, Incubators, Accelerators, Corporates, Government Bodies and more.
- x. <u>National Startup Awards</u>: National Startup Awards is an initiative to recognize and reward outstanding startups and ecosystem enablers that are building innovative products or solutions and scalable enterprises, with high potential of employment generation or wealth creation, demonstrating measurable social impact.
- xi. International Access to Indian Startups: One of the key objectives under the Startup India initiative is to help connect Indian startup ecosystem to global startup ecosystems through various engagement models. This has been done though international Government to Government partnerships, participation in international forums and hosting of global events. Startup India has launched bridges with 13 countries (Brazil, Sweden, Russia, Portugal, UK, Finland, Netherlands, Singapore, Israel, Japan, South Korea, Canada, Croatia) that provides a soft-landing platform for startups from the partner nations and aid in promoting cross collaboration.
- xii. Support for Intellectual Property Protection: Startups are eligible for fasttracked patent application examination and disposal. The Government launched Start-ups Intellectual Property Protection (SIPP) which facilitates the startups to file applications for patents, designs and trademarks through registered facilitators in appropriate IP offices by paying only the statutory fees. Facilitators under this Scheme are responsible for providing general advisory on different IPRs, and information on protecting and promoting IPRs in other countries. The Government bears the entire fees of the facilitators for any number of patents, trademark or designs, and startups only bear the cost of the statutory fees payable. Startups are provided with an 80% rebate in filing of patents and 50% rebate in filling of trademark visa-vis other companies.
- xiii. **Faster Exit for Startups**: Ministry of Corporate Affairs has notified Startups as 'fast track firms' enabling them to wind up operations within 90 days visa-vis 180 days for other companies.

\*\*\*\*\*